

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.19/2010

Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Date of hearing: **10.2.2011**

Date of order: **31.5.2012**

IN THE MATTER OF

Petition for in-principle approval for procurement of generator at Rihand Super Thermal Power Station, Stage-I (1000 MW).

AND

IN THE MATTER OF

NTPC Ltd, New Delhi
Vs

...Petitioner

1. Uttar Pradesh Power Corporation Limited, Lucknow
2. Jaipur Vidyut Vitaran Nigam Ltd, Jaipur
3. Ajmer Vidyut Vitaran Nigam Ltd, Ajmer
4. Jodhpur Vidyut Vitaran Nigam Ltd, Jodhpur
5. North Delhi Power Ltd, Delhi
6. BSES-Rajdhani Power Ltd, New Delhi
7. BSES-Yamuna Power Ltd, Delhi
8. Haryana Power Purchase Centre, Panchkula
9. Punjab State Electricity Board, Patiala
10. Himachal Pradesh State Electricity Board, Shimla
11. Power Development Department, Government of J&K, Jammu
12. Power Department, Union Territory of Chandigarh
13. Uttarakhand Power Corporation Ltd, Dehradun

.....Respondents

Parties Present

1. Shri S. Saran, NTPC
2. Shri Ajay Dua, NTPC
3. Shri Anil Choudhury, NTPC
4. Shri A.K. Mukherjee, NTPC

5. Shri Ajith Pratap Singh, NTPC
6. Shri Manish Garg, UPPCL
7. Shri K.Prasad, UPPCL

ORDER

The petitioner, NTPC Limited has filed this petition under Section 62 and Section 79(1)(a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations,1999 and Regulation 44 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for in-principle approval for procurement of generator at Rihand Super Thermal Power Station, Stage-I(1000 MW).

2. During the hearing on 21.12.2010, the matter was admitted and accordingly notices were served on the respondents. Thereafter, on 10.2.2011, the Commission reserved its orders in the petition, subject to the petitioner filing certain additional information. The petitioner has filed the required information and the matter was under consideration of the Commission.

3. The petitioner has now filed an affidavit dated 24.5.2012 seeking permission of the Commission to withdraw the present petition.

4. The prayer of the petitioner is accepted. Accordingly, the petition is disposed of as withdrawn.

Sd/-
(M.DEENA DAYALAN)
MEMBER

Sd/-
(V.S.VERMA)
MEMBER

Sd/-
(S.JAYARAMAN)
MEMBER

Sd/-
(DR. PRAMOD DEO)
CHAIRPERSON